

DIVISION BENCH

ITEM NO.102

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) NO.65/ALD/2023

CORAM:

**1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**

**2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 20th February, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	DHARAM BATI V/S SUNWORLD CITY PVT. LTD.
UNDER SECTION	7 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Yaksh Garg, Adv.

: For the Financial Creditor

Sh. Krishna Dev Vyas, Adv.

: For the Corporate Debtor

ORDER

Ld. Counsels representing their respective parties are present.

1. Ld. Counsel representing the Corporate Debtor seeks and is granted ten days time to file the reply by serving an advance copy to the other side.
2. Needless to say that this would be the last opportunity granted to the Corporate Debtor for filing reply.
3. The rejoinder if any, be also filed by the Financial Creditor within a period of one week thereafter.
4. Let the matter be adjourned for hearing on 22nd March, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

20th February, 2024

*Kavya Prakash Srivastava
(Stenographer)*

-Sd-

**(Praveen Gupta)
Member (Judicial)**